

**Cr. Case No.5/19**  
**CNR No. DLCT11-000981-2019**  
**State v Sukash @ Sukesh Chandrashekar & Ors.**

*Matter is taken up today for hearing through Video Conferencing in terms of Office Order No.417/RG/DHC dated 27.8.2020 and Circular issued by Ld. District & Sessions Judge-cum-Special Judge (CBI), Rouse Avenue District Court, New Delhi, regarding Duty Roster of the Judicial Officers and Modalities in respect of hearing bearing No.E-10559 10644/Power/Gaz./RADC/2020 dated 28.8.2020 and No.E-10927-11013/Power/Gaz./RADC/2020 dated 30.8.2020 respectively.*

07.9.2020 **(Proceeding through VC on CISCO WEBEX)**  
 Present: Sh. Manish Rawat, learned APP for the State.  
 Sh. Prashant Kumar Verma, Dy. Supdt. (Law Branch), PHQ, Tihar.  
 A-1 Sukash @ Sukesh Chandrashekar through VC from Central Jail-10, Rohini with Sh. Subhash Batra, Additional Supdt. Central Jail-10, Rohini.  
 Sh. Mayank Tripathi, learned counsel for A-1 Sukash @ Sukesh Chandrashekar.  
 None for A-2 T. T. V. Dhinakaran, A-3 T. P. Mallikarjun and A-7 B. Kumar.  
**A-4 Nathu Singh @ Naresh, A-5 Lalit Kumar Shah @ Babu Bhai, A-6 Pulkit Kundra, A-8 Jai Vikram Haran @ Jai Bhai and A-9 Narender Jain already stand discharged.**

The case is at the stage of PE. The evidence is recorded only in ex-parte and uncontested matters where the same is required to be tendered by way of affidavit. Moreover there is stay on proceedings in the matter.

Vide order dated 30/09/2019 in CrI.Rev.Petitions no.1140/2018, 273/2019,

1078/2018 and 1121/2018, filed by A1, A2, A3 and A7 respectively, the Hon'ble Delhi High Court had stayed the proceedings in the present case. On 17/02/2020, these petitions were adjourned for 30/04/2020 with direction that interim order shall continue. Thereafter, regular hearings in courts have been suspended due to outbreak of COVID 19 Pandemic. It is informed by Sh. Mayank Tripathi Ld. Counsel for A1 that as per enbloc adjournment given by Hon'ble High Court, matter has now been adjourned for 19/10/2020 with interim order to continue.

An application was moved on behalf of A-1 Sukash @ Sukesh Chandrashekhar, received on official email of this court to bring on record the fact that he is being shifted from one jail to another without any reason and any court orders. This application was listed on 28/08/2020 and after hearing Ld. Counsel for applicant Notice was issued to state and Suptd. Central jail Tihar and Rohini for today. Reply has been received from Suptd. Jail no 10, Rohini and Suptd.-I Tihar, New Delhi on the official email of the court.

The learned counsel for the A-1 submitted that he has not received the copy of these replies. Reader of the court was directed to supply the copy of the replies online to the learned counsel for A-1 either through email or through WhatsApp.

I have heard the submissions of Ld. Counsel for A-1 and also of the applicant A1. He has submitted that his medical condition is not good and his grievance is that he is being shifted from one jail to another in the present situation of COVID-19 pandemic.

During the hearing of the case, learned counsel for the A-1 submitted that he has received the copy of replies on his WhatsApp. However, he submits that he would prefer to go through the reply first and

thereafter, make his submissions on the application.

A-1 submitted that he will file a detailed affidavit through his counsel. He is given the liberty to file the affidavit by the NDOH.

With the consent of Ld. Counsel for A1 and Ld.Addl.P P case is adjourned for 07/10/2020. The application of A1 be listed on the said date.

No adverse order is being passed against the accused, who have not marked their presence through VC in person or through their counsels.

***The Digitally signed order is being sent to Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court i.e. [readercbi09radc@gmail.com](mailto:readercbi09radc@gmail.com) with the direction to place the order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.***

**(AJAY KUMAR KUHAR)  
Additional Sessions Judge/  
Special Judge (PC Act),  
CBI-09 (MPs/MLAs Cases),  
RADC, New Delhi: 07.9.2020 (SR)**